

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) During the last three years persons, as under have obtained emigration clearance in connection with employment abroad from various offices of Protectors of Emigrants:—

1987	—	1,25,356
1988	—	1,69,888
1989	—	1,25,786

(b) Graduates are not required to obtain emigration clearance and hence this information is not maintained.

Purchase of Cars/Jeeps by C.P.W.D.

8981. SHRI HARISH RAWAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is the practice in C.P.W.D to purchase cars and jeeps, the cost of which is charged on the account of works of the projects;

(b) whether these vehicles are actually used by the supervisory staff and others who are engaged in those works, if not, the reasons thereof;

(c) whether motor cycle, pick up van and trucks are more useful for those projects works; and

(d) if so, the total number of cars, jeeps, motor cycles, pick up vans and trucks purchased by the CPWD authority during the 1985-1988 against project work or/and other accounts, item-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir. It is not the practice in the CPWD to purchase cars and jeeps, by charging the

same to the estimate of the work except when a specific provision is included for such vehicles in the estimate of the work.

(b) Yes, Sir.

(c) No, Sir.

(d) Cars	22
Jeeps	106
Pickup Vans/Maruti Vans.	15
Motor Cycles	—
Trucks/Trekers	9
Total:	152

Regularisation of Government Accommodation

8982. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 9 August, 1989 to Unstarred Question No. 3156 regarding regularisation of Government accommodation and state:

(a) whether the policy laid down by Government in regard to regularisation of the Government accommodation in favour of the dependent of retired Government employee is not followed by the Directorate of Estates in all cases;

(b) if so, the reasons thereof;

(c) the reasons for not regularising allotment in such cases where a dependent of retiring Government servant is either appointed to the Government service or on deputation within a period of three years of his retirement;

(d) the details of the number of cases still pending without taking any action during